

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO. 200 OF 2024

PREMLATA

PETITIONER(S)

VERSUS

LUCKY PANCHAL

RESPONDENT(S)

O R D E R

1. Heard Ms. Sansriti Pathak, learned counsel appearing for the petitioner (wife). Also heard Mr. N.U. Ahmed, learned counsel appearing for the respondent (husband).

2. The contesting parties are also personally present before the Court.

3. The counsel for the parties would jointly submit that through the efforts of the Mediator appointed by the Supreme Court Mediation Centre, a settlement is reached and both sides have appended their signature to the Settlement Agreement dated 25.09.2024.

4. In terms of above, the respondent is ready with a demand draft of Rs.17 lakhs (DD No. 115775 dated 16.10.2024 issued by Indian Bank) and the same is being handed over to the petitioner in the Court itself.

5. Having regard to the terms of the Settlement, the following cases stand closed/quashed:

"1. Domestic Violence (U/S 12) as CT/cases/26919/2016 (NDOH 07.10.2024).

2. CA/40/2024 in Domestic Violence (U/S 12) (NDOH 18.11.2024).

3. Case No. 190/2022 Under Section 498-A I.P.C. of 2017 (filed on 27.05.2017) (NDOH 15.10.2024) (FIR No 953/2017 at PS Vasant Kunj, (South) New Delhi.

4. Case No.190/2022 Under Section 494 I.P.C. of 2022 (filed on 15.02.2022) (NDOH 14.02.2025).

5. Execution Case No.75/2022 and Execution Case No.17/2024 u/s 125 Cr.P.C.”

6. Following the above, the counsel submit that a decree of divorce should be issued for the petitioner and the respondent. Taking the settlement terms dated 25.09.2024 into account and having regard to the respective steps taken by the parties, we deem it appropriate to invoke the powers under Article 142 of the Constitution of India and order for dissolution of marriage between *Premlata* and *Lucky Panchal*. The decree be drawn up accordingly.

7. With the above, the matter stands disposed of.

8. Pending application(s), if any, shall stand closed.

.....J.
(HRISHIKESH ROY)

.....J.
(S.V.N. BHATTI)

NEW DELHI;
OCTOBER 18, 2024.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G STransfer Petition(s)(Civil) No(s). 200/2024

PREMLATA

Petitioner(s)

VERSUS

LUCKY PANCHAL

Respondent(s)

([SETTLEMENT REPORT RECEIVED])

IA No. 16859/2024 - EX-PARTE STAY

IA No. 16860/2024 - EXEMPTION FROM FILING O.T.)

Date : 18-10-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Ms. Sansriti Pathak, AOR

For Respondent(s) Mr. N.U. Ahmed, Adv.
Mr. Rahul Kumar, Adv.
Mr. Shafik Ahmed, Adv.
Mr. Danish Saifi, Adv.
Ms. Sukrana Aktar Choudhury, Adv.
Ms. Tanveer Khan, Adv.
Mr. Akash, Adv.
Mr. Prasenjit Sarkar, Adv.
Mr. V. Elanchezhiyan, AOR

UPON hearing the counsel the Court made the following

O R D E R

The matter stands disposed of in terms of the signed order/Settlement Deed.

The operative part of the order reads as under:

"6. Following the above, the counsel submit that a decree of divorce should be issued for the petitioner and the respondent. Taking the settlement terms dated 25.09.2024 into account and having regard to the respective steps taken by the parties, we deem it appropriate to invoke the powers under Article 142 of the Constitution of India and order for dissolution

of marriage between *Premlata* and *Lucky Panchal*. The decree be drawn up accordingly."

Pending application(s), if any, shall stand closed.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR

(Signed order is placed on the file)